

18.20 hrs.

## ESTIMATES COMMITTEE

FIFTY-SEVENTH, FIFTY-EIGHTH, SIXTY-FIRST AND SIXTY-SECOND REPORTS

**Shri A. C. Guha:** I beg to present the following Reports of the Estimates Committee:—

- (1) Fifty-seventh Report relating to action taken by Government on the recommendations contained in the 167th Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry Khadi and Village Industries Commission, Bombay.
- (2) Fifty-eighth Report relating to action taken by Government on the recommendations contained in the 161st Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry—All India Handicrafts Board and Indian Handicrafts Development Corporation Limited.
- (3) Sixty-first Report relating to action taken by Government on the recommendations contained in the 166th Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry—Office of the Textile Commissioner Part V—Export Promotion of Cotton Textiles.
- (4) Sixty-second Report relating to action taken by Government on the recommendations contained in the 164th Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry—Office of the Textile Commissioner—Part III—Woollen Industry.

18.21 hrs.

## COMMITTEE ON GOVERNMENT ASSURANCES

SECOND REPORT

**Shri Morarka (Jhunjhunu):** I beg to present the Second Report of the Committee on Government Assurances.

**Shri S. M. Banerjee (Kanpur):** You remember, Sir, that on the 15th April 1964, during question hour, a question was raised by my hon. friend, Shri Kamath, about some inquiry which was proceeding against the Deputy Minister of Finance, Shrimati Tarkeshwari Sinha. Shri Tyagi had asked:

“Before sending the papers for the opinion of the Attorney-General, did the hon. Home Minister make any direct enquiry from the Deputy Minister concerned and was her statement taken? If so, will the Minister be pleased to place it on the Table?”

**Shri Hathi** had replied:

“Statement was taken, but so far as the question of placing it on the Table is concerned, we have sent all the papers to the Attorney-General”.

“The same question was raised by Shri Mathur and you said:

“Let the report come, and we will see”.

My information is that the report has been received from the Attorney-General. If so, before the session ends we want the report to be placed on the Table so that we can discuss the conduct of the Minister. I want an assurance from Government on this point.

**Mr. Speaker:** He wants a new assurance. But first he has to convince me that it is connected with this.

**Shri S. M. Banerjee:** This was said on the floor of the House on the 15th.

**Mr. Speaker:** Anything said on the floor of the House cannot be taken up at this moment. This is the Report of the Committee on Assurances, what assurances have been implemented. That has been laid on the Table.

**Shri S. M. Banerjee:** This is an assurance given....

**Mr. Speaker:** That is not relevant to this question.

**Shri S. M. Banerjee:** That question was raised. If the report has been received from the Attorney-General, should it not be placed on the Table of the House?

**Mr. Speaker:** But this is not the occasion when he should ask.

**Shri S. M. Banerjee:** When can I ask?

**Mr. Speaker:** He cannot intervene when it suits him to get up and interrupt the proceedings.

**Shri S. M. Banerjee:** I have been misunderstood. This is an assurance. If I cannot raise it....

**Mr. Speaker:** No, no. This is not connected with it.

---

BUSINESS ADVISORY  
COMMITTEE

TWENTY-SEVENTH REPORT

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to move:

"That this House agrees with the Twenty-seventh Report of the Business Advisory Committee presented to the House on the 29th April, 1964."

**Mr. Speaker:** The question is:

"That this House agrees with the Twenty-seventh Report of the Business Advisory Committee presented to the House on the 29th April, 1964".

*The motion was adopted.*

---

12.23 hrs.

DAKSHINA BHARAT HINDI  
PRACHAR SABHA BILL—Contd.

**Mr. Speaker:** Further consideration of the following motion moved by Shri M. C. Chagla on the 29th April, 1964, namely:

"That the Bill to declare the institution known as the Dakshina Bharat Hindi Prachar Sabha, having at present its registered office at Madras, to be an institution of national importance and to provide for certain matters connected therewith, as passed by Rajya Sabha, be taken into consideration."

The Deputy Minister to continue.

**Shri S. M. Banerjee (Kanpur):** May I have your guidance on one thing? I want you to understand the thing. If an assurance has been given, when can we raise it?

**Mr. Speaker:** Mr. Banerjee knows it even much better than myself that this Report of the Committee on Assurances was coming, and not every assurance that may have been given.

**Shri S. M. Banerjee:** If you give me only a few seconds, I will be able to convince you.

**Mr. Speaker:** I will give him as much time as he likes and listen to him leisurely if he gives me a regular notice of that, not otherwise.

**The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):** Yesterday when I was speaking on this Bill, I thanked all sections of this